



DOCUMENT INFORMATION

FILE NAME : Ch\_XII\_1\_b

VOLUME : VOL-2

CHAPTER : Chapter XII. Navigation

TITLE : 1. b). Amendment to article 28 of the Convention on  
the International Maritime Organization. London, 28  
Septemeber 1965







Telegrams : INMARCOR—LONDON, W.1  
Telephone : LANGHAM 6141



22, BERNERS STREET,  
LONDON, W.1

Ref:

IMCO

RESOLUTION A.70(IV)

adopted on 28 September 1965

THE ASSEMBLY,

RECOGNIZING the need to increase the number of members of the Maritime Safety Committee and to modify their method of election,

CONSEQUENTLY HAVING ADOPTED, at the fourth regular session of the Assembly, an amendment, the text of which is contained in the Annex to this Resolution, to Article 28 of the Convention on the Inter-Governmental Maritime Consultative Organization,

DETERMINES, in accordance with the provisions of Article 52 of the Convention, that the amendment adopted hereunder is of such a nature that any Member which hereafter declares that it does not accept such amendment and which does not accept the amendment within a period of twelve months after the amendment comes into force shall, upon the expiration of this period, cease to be a Party to the Convention,

REQUESTS the Secretary-General of the Organization to effect the deposit with the Secretary-General of the United Nations of the adopted amendment in conformity with Article 53 of the Convention and to receive declarations and instruments of acceptance as provided for in Article 54, and

INVITES the Member Governments to accept the adopted amendment at the earliest possible date after receiving a copy thereof from the Secretary-General of the United Nations, by communicating an instrument of acceptance to the Secretary-General for deposit with the Secretary-General of the United Nations.

ANNEX

The existing text of Article 28 of the Convention is replaced by the following:

The Maritime Safety Committee shall consist of sixteen members elected by the Assembly from members, Governments of those States having an important interest in maritime safety of which:

- (a) Eight members shall be elected from among the ten largest shipowning States.
- (b) Four members shall be elected in such manner as to ensure that, under this subparagraph, a State in each of the following areas is represented:
  - I. Africa
  - II. The Americas
  - III. Asia and Oceania
  - IV. Europe.
- (c) The remaining four members shall be elected from among States not otherwise represented on the Committee.

For the purpose of this Article, States having an important interest in maritime safety shall include, for example, States interested in the supply of large numbers of crews or in the carriage of large numbers of berthed or unberthed passengers.

Members of the Maritime Safety Committee shall be elected for a term of four years and shall be eligible for re-election.

Certified a true copy  
of Assembly Resolution A.70(IV)  
of 28 September 1965 and of its Annex



E.C.V. GOAD  
Acting Secretary-General  
of the Inter-Governmental Maritime  
Consultative Organization

22 October 1965

Telegrams: INMARCOR—LONDON, W.1  
Telephone: LANGHAM 6141



22, BERNERS STREET,  
LONDON, W.1

Ref:

IMCO

RESOLUTION A.70(IV)

adoptée le 28 septembre 1965

L'ASSEMBLEE,

RECONNAISSANT la nécessité d'augmenter le nombre et de modifier le mode d'élection des membres du Comité de la sécurité maritime,

ET AYANT EN CONSÉQUENCE ADOPTÉ à sa quatrième session ordinaire, un amendement à l'article 28 de la Convention portant création de l'Organisation intergouvernementale consultative de la navigation maritime dont le texte figure dans l'annexe jointe à la présente résolution,

SPÉCIFIÉ, conformément aux dispositions de l'article 52 de la Convention, que l'amendement figurant en annexe est d'une nature telle que tout Membre qui déclarerait par la suite qu'il n'accepte pas un tel amendement et qui ne l'accepterait pas dans un délai de douze mois à dater de son entrée en vigueur cesserait à l'expiration de ce délai d'être partie à la Convention,

DEMANDE au Secrétaire général de l'Organisation d'effectuer le dépôt de l'amendement adopté auprès du Secrétaire général des Nations Unies ainsi qu'il est prévu à l'article 53 de la Convention, et de recevoir les déclarations et instruments d'approbation conformément aux dispositions de l'article 54, et

INVITE les Gouvernements membres à accepter l'amendement adopté aussitôt que possible après réception du texte dudit amendement qui leur sera transmis par le Secrétaire général des Nations Unies, en adressant une notification d'approbation au Secrétaire général aux fins de dépôt auprès du Secrétaire général des Nations Unies.

ANNEXE

Le texte actuel de l'article 28 de la Convention est remplacé par le texte suivant :

Le Comité de la sécurité maritime se compose de seize membres, élus par l'Assemblée parmi les membres, gouvernements des États qui ont un intérêt important dans les questions de sécurité maritime :

- a) Huit membres sont élus parmi les dix États qui possèdent les flottes de commerce les plus importantes;
- b) Quatre membres sont élus de manière qu'au titre du présent alinéa, un État représente chacune des régions suivantes :
  - I. l'Afrique
  - II. les Amériques
  - III. l'Asie et l'Océanie
  - IV. l'Europe;
- c) Les quatre autres membres sont élus parmi les États non représentés par ailleurs au Comité.

Aux fins du présent article, les États qui ont un intérêt important dans les questions de sécurité maritime comprennent, par exemple, ceux dont les ressortissants entrent, en grand nombre, dans la composition des équipages ou qui sont intéressés au transport d'un grand nombre de passagers de cabine ou de pont.

Les membres du Comité de la sécurité maritime sont élus pour une période de quatre ans et sont rééligibles.

Copie certifiée conforme  
de la Résolution A.70(IV) de l'Assemblée  
du 28 septembre 1965 et de son Annexe.



E.C.V. GOAD  
Secrétaire général par intérim  
de l'Organisation Intergouvernementale  
Consultative de la Navigation Maritime

22 Octobre 1965



Telegram : INMARCOR—LONDON, W.1  
Telephone : LANGHAM 6141

22, BERNERS STREET,  
LONDON, W.1



IMCO

Ref:

RESOLUCION A.70(IV)

adoptada el 28 de setiembre de 1965

LA ASAMBLEA,

RECONOCIENDO la necesidad de aumentar el número de miembros del Comité de Seguridad Marítima y de modificar el método de su elección,

Y HABIENDO ADOPTADO EN CONSECUENCIA, en la cuarta sesión regular de la Asamblea, una enmienda al Artículo 28 de la Convención relativa a la Organización Consultiva Marítima Intergubernamental, cuyo texto figura en el Anexo de la presente Resolución,

DETERMINA, conforme a las disposiciones del Artículo 52 de la Convención, que la enmienda adoptada que figura a continuación es de tal naturaleza que todo Miembro que haya formulado tal declaración y que no haya aceptado la enmienda en un plazo de doce meses a partir de la fecha de su entrada en vigor, cesará, a la expiración de dicho plazo, de ser parte de la Convención,

RUEGA al Secretario General de la Organización que efectúe el depósito de la enmienda adoptada cerca del Secretario General de las Naciones Unidas, como lo prevee el Artículo 53 de la Convención, y que reciba las declaraciones e instrumentos de aprobación conforme a las disposiciones del Artículo 54, e

INVITA a los Gobiernos Miembros a aceptar la enmienda adoptada lo antes posible después de recibir el texto de dicha enmienda, que les será transmitido por el Secretario General de las Naciones Unidas, mediante el envío de un instrumento de aceptación al Secretario General para fines de su depósito cerca del Secretario General de las Naciones Unidas.

ANEXO

El texto existente del Artículo 28 de la Convención es reemplazado por el siguiente:

El Comité de Seguridad Marítima estará integrado por dieciseis miembros elegidos por la Asamblea de entre los miembros representantes de los Gobiernos de Estados que posean un interés importante en la seguridad marítima, de los cuales:

- a) Ocho miembros serán elegidos de entre los diez Estados que posean las flotas más importantes.
- b) Cuatro miembros serán elegidos de modo que se garantice la representación de un Estado en cada una de las regiones siguientes:
  - I. Africa
  - II. Las Américas
  - III. Asia y Oceanía
  - IV. Europa.
- c) Los cuatro miembros restantes serán elegidos de entre los Estados no representados en el Comité a título de los párrafos a) y b) precitados.

Para los fines del presente Artículo, los Estados que poseen un interés importante en la seguridad marítima serán, por ejemplo, aquellos Estados interesados en la provisión de grandes números de tripulaciones o en el transporte de grandes números de pasajeros, alojados o no alojados.

Los Miembros del Comité de Seguridad Marítima serán elegidos por un período de cuatro años y serán susceptibles de reelección.

Copia certificada conforme  
de la Resolución A.70(IV) de la Asamblea  
del 28 de setiembre de 1965 y de su Anexo



E.C.V. GOAD  
Secretario General Interino  
de la Organización Consultiva Marítima  
Intergubernamental

22 de octubre de 1965



Certified true copy XII.1b  
Copie certifiée conforme XII.1b  
October 2004